

The High Court Of Madhya Pradesh

WP-4848-2021

(ABHISHEK SINGH PARMAR Vs GWALIOR MUNICIPAL CORPORATION THR. AND OTHERS)

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Gwalior, Dated : 28-09-2021

Shri Siddharth Sijoriya, learned counsel for petitioner.

Shri Deepak Khot, learned counsel for respondent/Municipal Corporation, Gwalior.

Shri D.D. Bansal, learned Government Advocate for respondents/State.

Petitioner is directed to implead the State of M.P. through the Principal Secretary of Public Works Department and as well as Department of Transport besides the respondents already impleaded for which an appropriate application be filed within a week.

The return of the Corporation, *inter alia*, reveals that out of six roads, mentioned in P-3, five are maintained by the PWD and not the Corporation. It is only the road running adjacent to the office of EOW which the Corporation admits to be maintained by it.

On the other hand, reply of the State shifts the responsibility upon the Municipal Corporation, Gwalior stating that it is the Corporation which is liable to maintain the roads within the town of Gwalior.

Both the respondents i.e. State and as well as the Corporation are directed to file a fresh reply which should respond to the liabilities of the State and its functionaries and of the Corporation and its functionaries under the M.P. State Road Safety Policy, 2015 which has been adopted by the State of Madhya Pradesh.

The response should be filed in regard to each and every aspect of the said policy to enable this Court to ascertain as to whether the said policy is being implemented to the hilt or not.

List the case **in the second week of November, 2021.**

(SHEEL NAGU)

(DEEPAK KUMAR AGARWAL)

JUDGE

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